

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P. (I.B) No.812/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2021**

Name of the Company: Tetra-Pak India Pvt LTD  
V/s  
Manpasand Beverages Ltd

Section 9 of the Insolvency and Bankruptcy Code.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

- 1.
- 2.

**ORDER**

**(through video conferencing/physical)**

Mr. Jaimin Dave, Advocate appeared on behalf of Respondent.

Mr. Samiron Borkataky, Advocate appeared on behalf of Petitioner and submitted that one of the matter relating to the Corporate Debtor has already been admitted by the contemporary bench, thereafter, application under Section 12A of the IB Code is filed for withdrawal, which is under consideration.

In view of that, the Petitioner submitted that the matter may be adjourned unless the order is passed in Application filed under Section 12A of the IB Code by the contemporary bench.

List the matter on 28.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**



**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 12th day of April, 2021